

programme, laying out of demonstration plots, taking up of plant protection measures, etc. The outlay for these programmes during 1987-88 is Rs. 150 lakhs including the share of the State Governments. Besides, the farmers also avail of loans from the banks for cashew cultivation.

#### Utilisation of Funds for Promotion of Tourism in Kerala

7956. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of TOURISM be pleased to state:

(a) the details of the utilisation of the Rs. 10.5 lakhs allocation that was made by Union Government for promotion of tourism in Kerala during 1986-87;

(b) how Union Government monitor or supervise the utilisation of funds allocated by the States for the promotion of tourism each year;

(c) the total allocation for 1987-88 made for tourism development in Kerala;

(d) whether any specific projects have been suggested by Union Government for Kerala this year; and

(e) if so, details thereof?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED): (a) In 1986-87, the Central Ministry of Tourism sanctioned an amount of Rs. 141.44 lakhs for the following tourism schemes in Kerala:-

1. Watersports at Kovalam
2. Provision of Trekking Equipment
3. Yatri Niwas at Quilon
4. Beach Resort at Kappad
5. Yatri Niwas at Trivandrum
6. Forest Lodge at Parambikulam

(b) The Central Ministry of Tourism does not monitor or supervise the utilisation of funds allocated by the States

for the promotion of tourism.

(c) The Central Ministry of Tourism does not allocate funds Statewise but schemewise.

(d) The Central Ministry of Tourism does not suggest specific projects for States. Financial assistance is given on the basis of the proposals received from the State Governments.

(e) Does not arise.

#### Penal Duty on Indian Engineering Exports

7957. SHRIMATI BASAVARAJESWARI: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have worked out a scheme to ensure that Indian engineering exports do not attract penal duty provisions abroad;

(b) whether the scheme was introduced in view of the reported move by the US authorities to impose countervailing duty on Indian exports; and

(c) so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (c). In framing schemes for export incentives and promotion, Government takes into account international norms and rules as accepted by us, with a view to ensuring that the chances of levy of antidumping and countervailing duties on our exports by Governments of the importing countries are minimised. This is a general policy followed by the Government and is not related to any countervailing duty imposed by U.S. on Indian export.

#### Losing Shrimp Market in Japan

7958. SHRIMATI BASAVARAJESWARI: SHRI S.M. GURADDI:

Will the Minister of COMMERCE be